

**HIGH COURT OF JAMMU AND KASHMIR**  
**AT JAMMU**  
(Through Virtual Mode)

CRR No. 30/2015  
IA No. 01/2015

Altaf Hussain and others ...Petitioner(s)  
Through :- Mr. S.H Rather, Advocate

v/s  
State of Jammu and Kashmir ...Respondent(s)

Through :- None

**Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

**ORDER**

Learned counsel for the petitioners submits that by the afflux of time, this petition has been rendered infructuous.

His statement is taken on record.

The instant petition is, accordingly, dismissed as having been rendered infructuous.

**(PUNEET GUPTA)**  
**JUDGE**

Jammu  
06.05.2020  
Tarun

Whether the order is speaking? Yes/No  
Whether the order is reportable? Yes/No